

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 52 of 2020

IN THE MATTER OF:

M/s. SRK Constructions & Projects Pvt. Ltd.

...Appellant

Versus

Thyssenkrupp Industries India Pvt. Ltd.

...Respondent

Present: For Appellant :

**Mr. Ranbir Singh Yadav and Mr. Ritesh
Patil, Advocates**

O R D E R

30.01.2020 An application for substitution by one of the aggrieved person, 'Mr. S. Ravikumar' Managing Director of the company ('Corporate Debtor') has been filed.

Having heard the learned counsel for the Appellant, the application for substitution is allowed.

Let the name of the present appellant be substituted with 'Mr. S. Ravikumar' as 'Appellant'.

'M/s. SRK Constructions & Projects Pvt. Ltd' ('Corporate Debtor') be transposed as 2nd Respondent through the Interim Resolution Professional. Necessary corrections be made in the cause-title and other relevant pages in the course of the day.

I.A. No. 393 of 2020 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Shreasha Merla]
Member (Technical)

/ns/gc/